

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2011/3747/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Amir Uddin Ahmed,
District & Sessions Judge,
Karbi Anglong, Diphu.

Dated Guwahati the 12th July, 2018.

Sub: **Earned leave and station leave.**

Ref:- Your letter No.DJKA/7150/2018, dtd. Diphu 18.06.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Earned Leave for 6 (six) days w.e.f. 25.06.2018 to 30.06.2018 (prefixing 23.06.2018 and 24.06.2018 and suffixing 01.07.2018) along with station leave permission w.e.f. the evening of 22.06.2018 till the morning of 02.07.2018 has been granted / ~~rejected~~. You are also allowed to use your allotted vehicle during the above period .

The Seniormost Judicial Officer will remain in-charge of the Court and Office of the District & Sessions , Karbi Anglog during your absence on Earned leave.

Yours faithfully,

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-119/2011/3748/A, dated 12.7.18
Copy to:

Rolan

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

Sd/-

JOINT REGISTRAR (VIGILANCE)